

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/021/00/2020

HYDERABAD, this the th day of July, 2020.

THE HON'BLE MR.ASHISH KALIA : JUDICIAL MEMBER

(By Advocate : Mr.)...Applicant

Vs.

1. Union of India,

(By Advocate : Mr.)

....Respondents

**Oral Order
(As per Hon'ble Mr., Member)**

Through Video Conferencing

Mr. Krishna Devan, learned counsel for the applicant submits at the bar that he has received instruction from his client to withdraw this OA. As per the submission made by the learned counsel for the applicant, this OA is dismissed as withdrawn.

2. In the circumstances of the case, there shall be no order as to costs.



(ASHISH KALIA)
JUDICIAL MEMBER

vi.